

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 14272/2015

(Arising out of impugned final judgment and order dated 20/11/2014
in LAPP No. 34/2006 passed by the High Court of Delhi At New Delhi)

JAGE RAM (D) THR. LRS.

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(with office report)

WITH

SLP(C) No. 14277/2015

(With WITH Office Report)

Date : 25/04/2017 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPAK MISRA
HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDARFor Petitioner(s) Mr. Arvind Kumar Sharma, Adv.
Mr. Dev Prakash Bhardwaj, AORFor Respondent(s) Mr. ANS nadkarni, ASG
Mr. Shadman Ali, Adv.
Mr. D.S. Mahra, AOR

Ms. Garima Prashad, Adv.

UPON hearing the counsel the Court made the following
O R D E RHeard Mr. Arvind Kumar Sharma, learned counsel for the
petitioner, Mr. A.N.S. Nadkarni, learned counsel for the NCT of
Delhi and Ms. Garima Prashad, learned counsel for the Delhi
Development Authority.

Leave granted.

Arguments concluded.

Reserved for judgment.

(Gulshan Kumar Arora)
Court Master(H.S. Parasher)
Court Master